

ITEM NOS.39 + 41 Court 2 (Video Conferencing) SECTION X
S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Writ Petition(s)(Criminal) No(s). 263/2021

YOGESH CHANDEGALA & ORS. Petitioner(s)

VERSUS

UNION OF INDIA & ANR. Respondent(s)

(FOR ADMISSION and IA No.69931/2021-GRANT OF INTERIM RELIEF and IA No.69932/2021-EXEMPTION FROM FILING AFFIDAVIT)

WITH

W.P. (Cr1.) No. 268/2021
(FOR ADMISSION and IA No.70711/2021-GRANT OF INTERIM RELIEF and IA No.70713/2021-EXEMPTION FROM FILING AFFIDAVIT)

Date : 30-06-2021 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ROHINTON FALI NARIMAN
HON'BLE MR. JUSTICE K.M. JOSEPH
HON'BLE MR. JUSTICE B.R. GAVAI

For Petitioner(s) Mr. Saurabh Kirpal, Sr. Adv.
Mr. Mayank Jain, Adv.
Mr. Parmatma Singh, AOR
Madhur Jain, Adv.

Mr. Mukul Rohatgi, Sr. Adv.
Mr. Saurabh Kirpal, Sr. Adv.
Mr. Mayank Jain, Adv
Mr. Parmatma Singh, AOR
Madhur Jain, Adv.

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

Issue notice.

No coercive steps shall be taken against the petitioners in
the meantime.

Tag with W.P. (Cr1.) No. 289 of 2019.

(R. NATARAJAN)
ASTT. REGISTRAR-cum-PS

(NISHA TRIPATHI)
BRANCH OFFICER